

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

WEST ZONAL BENCH, MUMBAI

**Service Tax Appeal No. 85572 of 2019**

(Arising out of Order-in-Appeal No. IM/CGST A-I/MUM/380/18-19 dated 28.09.2018 passed by the Commissioner of Central Tax (Appeals-I), Mumbai.)

**M/s Nikita Properties Ltd.**

.....Appellant

310, Gundecha Chambers,  
Nagindas Master Road, Fort,  
Mumbai – 400 023

*VERSUS*

**Commissioner of CGST, Mumbai South**

.....Respondent

**13<sup>th</sup> Floor Air India Building,  
Nariman Point, Mumbai – 400 021**

**APPEARANCE:**

None for the Appellant

Shri Nitin M. Tagade, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85151/2020**

Date of Hearing: 04.02.2020

Date of Decision: 04.02.2020

Appellant is absent but a withdrawal application is filed by the appellant to withdraw the appeal on the ground that they have applied under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" for resolution of their dispute and withdrawal of appeal is required to go-ahead with the scheme. No objection is raised by the

Authorised Representative for the respondent-department. The appeal stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

*Prasad*